

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s ESHAL FOODS PRIVATE LIMITED**

S. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/s. ESHAL FOODS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	24 <sup>th</sup> February, 2016
3	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2016PTC291561
5	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> M/s ESHAL FOODS PRIVATE LIMITED JA- 809, 8 <sup>th</sup> Floor, DLF Tower-A, Jasola District Centre, New Delhi-110025.
6	Insolvency commencement date in respect of corporate debtor	19 <sup>th</sup> September 2019 <i>(The undersigned received Order of the Hon'ble NCLT, New Delhi Bench on 17<sup>th</sup> October, 2019)</i>
7	Estimated date of closure of insolvency resolution process	14 <sup>th</sup> April' 2020 (180 <sup>th</sup> day from the date of receipt of order i.e. commencement of Insolvency Resolution Process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. Rajesh Kumar Gupta <b>Registration No.:</b> IBBI/IPA-003/IP-N00198/2018-2019/12308
9	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> F-43, Dilshad Colony East, Delhi – 110095. <b>Email:</b> rgadv21@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> G-22, Lower Ground Floor, Jangpura Extension, New Delhi-110014 <b>Email:</b> efpl.cirp@gmail.com
11	Last date for submission of claims	31 <sup>st</sup> Oct' 2019 (14 <sup>th</sup> day from the date of receipt of order i.e. 17 <sup>th</sup> Oct' 2019)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) NA

**Notice** is hereby given that, the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of **M/S ESHAL FOODS PRIVATE LIMITED** on 19.09.2019 but order of appointing the undersigned as interim resolution professional of **M/S Eshal Foods Private Limited** has been received on 17.10.2019.

- The creditors of **M/S ESHAL FOODS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 31<sup>st</sup> October 2019 (from the date of receipt of Order i.e. 17<sup>th</sup> October 2019), to the interim resolution professional at the address mentioned against item No. 10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- Submission of false or misleading proof of claims shall attract penalties.

Date : 17.10.2019  
Place : Delhi

Mr. Rajesh Kumar Gupta  
Interim Resolution Professional  
M/s Eshal Foods Private Limited  
IBBI/IPA-003/IP-N00198/2018-2019/12308

**RAJESH KUMAR GUPTA**  
INSOLVENCY PROFESSIONAL  
R. No.-IBBI/IPA-003/IP-N00198/2018-2019/12308